

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4064 of 2020

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Mantoo Yadav @ Sudhir Yadav ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Sujit Kumar Singh, Advocate

For the Opposite Party : Mr. Someshwar Roy, A.P.P.

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3/29.07.2020 Heard the parties.

So far as defect nos. 4, 5(d), 5(e), 9(ii) and 9(iii) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Deori P.S. Case No. 216 of 2010 corresponding to G. R. No. 2563 of 2010.

It has been alleged that the extremists had fired at the house in which the younger brother of an Ex-Chief Minister of the State had come to take dinner. The police had arrived on information, but the extremists managed to flee away after an exchange of firing with the police. The petitioner is not named in the FIR and it appears that for the same incident, two cases have been instituted being Deori P. S. Case No. 215 of 2010 and Deori P. S. Case No. 216 of 2010. In Deori P. S. Case No. 215 of 2010, the petitioner had been granted bail by this Court in B. A. No. 11126 of 2019. It further appears that no police personnel had suffered any injury on account of the indiscriminate firing made by the extremists. The petitioner is in custody since 28.06.2019.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Giridih in connection with Deori P.S. Case No. 216 of 2010 corresponding to G. R. No. 2563 of 2010.

(Rongon Mukhopadhyay, J)